

1	2	3
23. A and N Islands		100
24. Arunachal Pradesh		140
25. Chandigarh		4
26. Delhi		50
27. Dadra and Nagar Haveli		35
28. Goa		75
29. Lakshdweep		0.50
30. Mizoram		300
31. Pondicherry		10
32. Daman and Diu		2
Grand Total		40026.50

[English]

**Grant of Autonomous Status to
Colleges during Seventh
Plan**

1316. SHRI ANANTA PRASAD
SETHI :
SHRI G.M. BANATWALLA :
SHRI YASHWANTRAO
GADAKH PATIL :

Will the Minister of HUMAN
RESOURCE DEVELOPMENT be pleased
to state :

(a) whether Government have decided
to grant autonomous status to colleges
under the new education policy;

(b) the criteria laid down for the
selection of colleges for the grant of
autonomy;

(c) if so, the number of colleges
proposed to be granted the status of
autonomy during the Seventh Plan;

(d) the number of colleges which have
been approved to be given autonomous
status till now state-wise;

(e) whether no college in the Orissa has
been granted autonomous status so far;
and

(f) whether there is any proposal to
grant the autonomous status to Bhadrak
College, Orissa ?

THE MINISTER OF STATE IN THE
DEPARTMENTS OF EDUCATION AND
CULTURE IN THE MINISTRY OF
HUMAN RESOURCE DEVELOPMENT
(SHRI L.P. SHAHI) : (a) The National
Policy on Education-1986 envisages the
development of autonomous colleges in
large numbers. In pursuance of this, the
University Grants Commission has for-
mulated detailed guidelines for conferring
autonomous status on selected colleges by
the Universities concerned.

(b) According to the guidelines framed
in January, 1987, each University has to
set up a Standing Committee to examine
the suitability of colleges for autonomous
status. The criteria suggested in the
guidelines for identification of colleges are
academic reputation and previous per-
formance in University examinations and
academic/co-curricular activities; academic

attainments of the faculty; method of selection of teachers and students; physical facilities; institutional management; financial resources, etc. The selection of colleges by the Standing Committee is subject to concurrence by the State Government and the UGC. There after the University concerned can confer autonomous status on the selected colleges.

(c) The Programme of Action to implement the National Policy on Education envisages the development of about 500 autonomous colleges by the end of the Seventh Plan.

(d) The number of colleges which have been approved for autonomous till now, state-wise, is as follows :

Tamil Nadu	— 40
Andhra Pradesh	— 21
Madhya Pradesh	— 16
Rajasthan	— 4
Gujarat	— 1
	—————
Total :	82
	—————

(e) and (f). No, Sir. None of the Universities in Orissa has of far recommended any college for autonomous status.

Regular Monitoring of Pesticides

1317. DR. G. VIJAYA RAMA RAO : Will the MINISTER OF ENVIRONMENT AND FORESTS be pleased to state :

(a) whether Government are aware of contamination of water due to effluent run-offs from pesticide factories ?

(b) if so, whether any regular monitoring on hundred different pesticides in use is made; and

(c) if so, the details thereof ?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI Z.R. ANSARI) : (a) There are no reports of large-scale contami-

nation of water bodies in the country due to effluent run-offs from pesticide factories although there are some reports of minor contamination.

(b) and (c). Regular monitoring of the river Gānga and a few of its tributaries has been started since November 1986 on a monthly basis by collecting water samples from 27 different locations in UP, Bihar and West Bengal. The water samples have been analysed for residues of 12 major pesticides and their metabolites/isomers. The analytical data collected so far did not show any definite pattern of variation. The residues for three commonly used pesticides are also monitored in sediments at 173 stations all along the coast line of the country. Manufacture and use of pesticides are regulated by the Insecticides Act, 1968.

Compensation to Drought Affected States

1318. SHRI MURLIDHAR MANE : Will the Minister of AGRICULTURE be pleased to state :

(a) the proposals regarding the grant of compensation to the States for the loss caused to their economy due to drought; and

(b) the details of the proposals and when these are going to be considered ?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI SHYAM LAL YADAV) : (a) There is no proposal under consideration for grant of compensation to the States for the loss caused to their economy due to drought. The policy for financing the expenditure in the wake of natural calamities including drought is based on the recommendations of the Finance Commissions appointed from time to time and Government's decision thereon. The present policy is based on the recommendations of the Eighth Finance Commission, which is in vogue from the year 1985-86. Central Government extends assistance to the affected State as per existing policy.

(b) Does not arise.